12 brs.

DEATH OF SHRI DURGA CHARAN BANERJEE

Mr. Speaker: I have to inform the House of the sad demise of Shri Durga Charan Banerjee, who passed away in Calcutta on the 28th February, 1958, at the age of 60 after protracted illness.

Shri Banerjee was a Member of the First Lok Sabha from Midnapore-Jhargram constituency of West Bengal,

I am sure the House will join with me in conveying our condolences to the family of Shri Baneriee.

The House may stand in silence for a minute to express its sorrow.

(The Members then stood in silence for a minute).

PAPERS LAID ON THE TABLE

REPORT OF UNIVERSITY GRANTS
COMMISSION

The Minister of State in the Ministry of Education and Scientific Research (Dr. K. L. Shrimali): Sir, I beg to lay on the Table under Section 18 of the University Grants Commission Act, 1956, a copy of the Report of the University Grants Commission for the period December, 1953 to March, 1957. [Placed in Library. See No. LT-565/58.]

AMENDMENTS TO CENTRAL EXCISE AND SALT RULES

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table, under Section 38 of the Central Excises and Salt Act, 1944, a copy of Notification No. G.S.R. 34, dated the 22nd February, 1958, making certain further amendments to the Central Excise Rules, 1944 [Placed in Library. See No. LT-566/58.]

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Raiya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Central Sales Tax (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 25th February, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 162 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 26th February, 1958, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 27th February, 1958, agreed to the following amendments made by the Lok Sabha at its sitting held on the 18th February, 1958, in the Indian Reserve Forces (Amendment) Bill, 1957:—

Enacting Formula

1. That at page 1, line 1,—
for "Eighth" substitute "Ninth".

Clause 1

2. That at page 1, line 4,-

for "1957" substitute "1958"

(iv) "I am directed to inform the Lok Sabha that the Raiya Sabha, at its sitting held on Thursday, the 27th February, 1958, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

Motion

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to amend and consolidate the law relating to merchant shipping, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:-

- 1. Shri Janardhan Rao Desai,
- 2. Shri Akbar Ali Khan.
- 3. Shri T. V Kamalaswamy,
- 4. Shrimati Savitry Devi Nigam,
- 5. Shri J. S. Bisht,
- 6. Shri M. D. Tumpalliwar,
- 7. Shri Jethalal Harikrishna Joshi,
- 8. Dr. Raghubir Sinh,
- 9. Giani Zail Singh,
- 10. Shri Vijay Singh,
- 11. Shri R. S. Doogar,
- 12. Shri Abdur Rezzak Khan.
- 13. Shri V. K. Dhage,
- 14. Shri R. P. Sinha.
- 15. Dr. P. J. Thomas."

CALLING ATTENTION TO MATTER: OF URGENT PUBLIC IMPORTANCE.

TALKS HELD WITH DR. GRAHAM

Shri Vajpayee (Balrampur): Sir. under Rule 197 I beg to call the attention of the Prime Minister to the following matter of urgent public importance and request that he may make a statement thereon:-

"Talks held with Dr. Graham on the Kashmir issue, during his recent visit to India."

The Prime Minister and Minister of External Affairs and Finance (Shri Jawaharlal Nehru): On 2nd December 1957, the Security Council adopted a resolution, copy of which is being separately laid on the Table of the House. [See Appendix IV, annexure No. 15.]

The Government of India did not accept this resolution and India's representative in the Security Council made our position clear in the following words:-

"I am, therefore, authorised by the Government of India to say that, as on previous occasions, even on the occasion of the resolution which enabled Mr. Jarring to go to India, there was no question of our acceptance, no question of our acquiescence to what has been put in this resolution. We shall offer the traditional hospitality of our country to Dr. Graham, if he goes there."

Dr. Graham arrived in Delhi January 12, and left for Karachi on January 17. He came back to Delhi on January 23 and left for Karachi on the morning of February 1. He paid a third visit to Delhi from February ? to February 13.

During his stay in Delhi Dr. Graham. and his officials had several talks withour officials and with the Minister for Defence. Dr. Graham also saw meon three occasions.